

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. No. 110/2010

This, the 7th day of April, 2010

Hon'ble Mr. M. Kanthaiah, Member (J)

Hon'ble Dr. A. K. Mishra, Member (A)

Krishna Pal Singh aged about 54, son of late Prayag Singh, resident of Village and Post Kalli Paschim P.S. Mohanlalganj, Lucknow.

Applicant

By Advocate: Manju Gupta.

Versus

1. Union of India through Secretary Post and Telegraph Government of India New Delhi.
2. Chief Post Master General U.P. Parimandal Lucknow.
3. Pravar Dak Adhikshak Lucknow Prakhand, Lucknow.
4. Director Postal Services Lucknow Region/Chief Post Master General U.P. Region Lucknow.

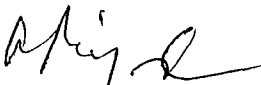
Respondents.

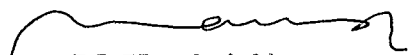
By Advocate Sri S. P. Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

The applicant has filed the O.A. for issue^d a direction to the respondents to make payment of subsistence allowance of the suspension period of the applicant. It is also the case of the applicant that he made a representation dated 2.1.2010 and also stated that earlier representation was also pending. When the representations of the applicant are still pending, issuing of any direction to the respondents at this stage is not at all justified and thus O.A. is disposed of with a direction to the respondents to decide the pending representations of the applicant dated 2.1.2010 with a reasoned order as per rules within a period of 45 days from the date of supply of copy of this order. No costs.


(Dr. A. K. Mishra)
Member (A)


(M. Kanthaiah)
Member (J) 07.04.10